

Approval granted by AICTE to technical institutions

3347. SHRI SHIVANAND TIWARI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government proposes to take action against the former Chairman of AICTE for illegal approval to technical institutions;
- (b) if so, the details of the scam; and
- (c) the action proposed to be taken against those responsible for the scam?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) As per information and record made available by Central Bureau of Investigation (CBI), following FIRs have been recommended/registered against the former Chairman of All India Council for Technical Education (AICTE):

1. Prof. R.A. Yadav, Ex-Chairman, AICTE *vide* nos.:

- i. RC-0722009 (E)0006 dated 16.7.09 (Echelon Institute of Technology, Faridabad)
- ii. RC MAI 2009 A 0056-AC/CHENN dated 30.10.09 (Padmavathi College of Engineering, Chennai)
- iii. CBI/ACB/CHG RCCHG2010 A 0021 dated 2.9.10 (Kalpana Chawla Institute of Engineering and Technology, Patiala, Punjab)

2. Prof. R. Natarajan, Former Chairman, AICTE:

CBI has recommended prosecution in the case of John Albert Institute of Engg. & Technology, KOYAMBEDU, Chennai *vide* case no. RC MAI 2009 A 0048 dated 31.08.09.

- (c) A departmental enquiry is underway.

Jawahar Navodaya Vidyalaya in Pipely in Sikkim

3348. SHRI O.T. LEPCHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the admission procedure in Jawahar Navodaya Vidyalaya in Pipely in west Sikkim;

(b) the strength of students in the school during last three years including the current academic year;

(c) the passing out and drop-out percentage of students in this school in last three years;

(d) the amount of financial aid being given to this school and the per student expenditure;

(e) how this expenditure is comparable with expenditure per student in Jawahar Navodaya Vidyalayas in other places;

(f) the monitoring mechanism for ensuring that the amount given to the schools is spent on students in prescribed manner; and

(g) whether the monitoring mechanism is working satisfactorily ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Initial admissions in an Jawahar Navodaya Vidyalayas (JNV) in class-VI, including Pipely in West Sikkim, are made through a selection test conducted by Central Board of Secondary Education (CBSE). The vacant seats in class IX are also filled through a selection test. Vacant seats in class XI are filled on the basis of merit in class X.

(b) and (c) The strength of students and passing out percentage in JNV Pipely during the last three years is as under:

	2008-09	2009-10	2010-11	2011-12
Strength	451	436	402	343 (the entrance test result for admission to class VI is awaited)
Passing out percentage	69.81	91.80	86.96	-
Transfer Certificate issued	0.5	2.2	0.8	-

(d) During the year 2010-11 the school was granted financial aid of Rs 228.26 lacs and operational expenditure per student was Rs. 56,512/- (approx.).

(e) The average operational expenditure per students in JNVs is Rs.54,708/- (approx.)

(f) There is system of regular internal audit to ensure that the funds are spent in accordance with the approved schemes.

(g) Yes, Sir.

Common syllabus and curriculum under RTE Act

3349. SHRI T.M. SELVAGANAPATHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a common syllabus and common curriculum is required to achieve the objectives of the Right To Education Act;

(b) if so, the details thereof and the steps being taken by Government in this regard;

(c) whether it is also a fact that to provide free and compulsory education to every child of 6 to 14 years, Government needs to make many changes in the present education system; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Section 7(6) (a) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that the Central Government shall develop a framework of national curriculum with the help of academic authority specified under section 29 of the RTE Act. The Central Government has authorised the National Council of Educational Research and Training (NCERT) as the academic authority. The NCERT has developed the National Curriculum Framework (NCF) 2005. The Central Government has decided that NCF 2005 shall be the national curriculum framework under the RTE Act. The NCF-2005 lays down principles for curriculum development to facilitate states to develop and implement innovative locale specific programmes which take into account the diversity and plurality that prevails in the country. State Governments have initiated the process of curriculum and textbook reform based on NCF-2005.

(c) and (d) The RTE Act provides for free and compulsory education to all children in the age group of six to fourteen years. The RTE Act has come into force from 1st April, 2010. The Central